

[Shri Vidya Charan Shukla]

(ii) A copy each of the following West Bengal Government Notifications making certain amendments to the West Bengal Public Service Commission (Consultation by Governor) Regulations, 1955 under article 320(5) of the Constitution, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—

- (a) Notification No. 114-F dated the 12th January, 1967.
- (b) Notification No. 3146 dated the 6th September, 1967.
- (c) Notification No. 3654-F dated the 23rd October, 1967.
- (d) Notification No. 3655-F dated the 23rd October, 1967.
- (e) Notification No. 4300-F dated the 19th December, 1967.

[Placed in Library. See No. LT-1279/68].

(2) to lay on the Table—

(i) Two statements showing reasons for delay in laying the Act and Notifications mentioned at item (1) above. [Placed in Library. See No. LT-1561/68]

(ii) (a) A copy of West Bengal Government Notification No. 2243-F dated the 3rd July, 1968 making certain amendment to the West Bengal Public Service Commission (Consultation by Governor) Regulations, 1955, under article 320(5) of the Constitution, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.

(b) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1561/68]

DELHI MOTOR VEHICLES (SEVENTH AMENDMENT) RULES

परिचहन तथा नौबहन मंत्रालय में उप-मंत्री (श्री भक्त बर्षान) : मैं निम्न पत्र सभा-पटल पर रखता हूँ :—

(एक) मोटर गाड़ी अधिनियम, 1939 की धारा 133 की उपधारा (3) के अन्तर्गत दिल्ली मोटर गाड़ी (सातवां संशोधन) नियम, 1967 की एक प्रति जो दिनांक 11 अप्रैल, 1968 के दिल्ली राज्य पत्र में अधिसूचना संख्या एफ० 3 (39)/67 टीपीटी में प्रकाशित हुए थे।

(दो) ऊपर की अधिसूचना को सभा-पटल पर रखने में हुए विलम्ब के कारण बताने वाला एक विवरण।

[Placed in Library. See No. LT-1562/68]

12.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (1) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Advocates (Amendment) Bill, 1968, which has been passed by the

[Secretary]

Rajya Sabha at its sitting held on the 29th July, 1968."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 1st August, 1968, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession of, and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession of, and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri B. C. Pattanayak
2. Shrimati Yashoda Reddy
3. Shri Gurmukh Singh Musafir
4. Shri Dayaldas Kurre
5. Dr. (Mrs.) Mangladevi Talwar
6. Shri Sukhdev Prasad

7. Shrimati Vimal Punjab Deshmukh
8. Shri Dahyabhai V. Patel
9. Shri Rattan Lal
10. Shri Ba'krishna Gupta
11. Dr. Z. A. Ahmad
12. Shri Banka Behary Das
13. Pandit S. S. N. Tankha."'

ADVOCATES (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Advocates (Amendment) Bill, 1968, as passed by Rajya Sabha.

PETITION RE ADVOCATES ACT, 1961

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, I beg to present a petition from Shri O. N. Mahindroo, Advocate, New Delhi, relating to the Advocates Act, 1961.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, Government Business in this House during the week commencing 5th August, 1968, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Indian Patents and Designs (Amendment) Bill, 1968 and consideration of a motion for reference of the Patents Bill, 1967 to a Joint Committee.
- (3) Consideration and passing of the Advocates (Amendment) Bill, 1968, as passed by Rajya Sabha.